

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. IB-86(PB)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY: M/s. UV Asset Reconstruction Company
Vs
DSC Ltd.

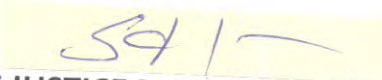
SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency and Bankruptcy Code 2016

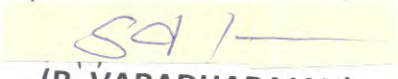
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Mishra	Advocate	Applicant Petitioner	
2	Vaijogya Padival	Advocate	" "	Vaijogya
3	DEEPAK KHURANA	ADVOCATE	CORPORATE DEBTOR/ RESPONDENT	
4	ARUN KATHPALIA	Sr. Adv.	CORPORATE DEBTOR/ RESPONDENT	

ORDER

Learned counsel for the respondent requests for a week's time to file reply affidavit along with necessary documents. Let the needful be done within a week with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 23.05.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

05.05.2017
Vineet